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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 2749/2002

Wednesday, this the 23rd day of October, 2002

Hon'ble Shri Justice V S Aggarwal, Chairman
Hon'ble Shri M P Singh, Member (A)

Vidyanand Sharma
aged 53 years
s/o Late U.N.Sharma
Ex.General Manager,
Departmental Canteen
Lok Nayak Hospital
R/o F-48, Lado Sarai
(House of Sh. Sardare Nai)
New Delhi-30

..Applicant
(Applicant in person)

Versus

1. Union of India through the Secretary
Dept. of Personnel & Public Grievances
Govt. of India, North Block,
New Delhi-01

2. Govt. of Delhi through
the Principal Secretary (Medical)
Appellate authority
Delhi Secretariat, ITO
Near Indraprastha Indoor Stadium
IP Estate, New Delhi-2

3. Medical Superintendent
Disciplinary Authority
Lok Nayak Hospital
New Delhi-2

..Respondents

O R D E R (ORAL)

Justice V S Aggarwal:

Earlier the applicant had filed OA-2498/98 in which he had challenged the penalty of dismissal from service by the disciplinary authority. This Tribunal had dismissed the said application on 20.7.2000. It is not in dispute that the applicant had even filed an appeal before the Apex Court but did not succeed.

2. The same order is being challenged. The applicant, who appears in person, states that he has placed fresh materials on the record.

V S Aggarwal

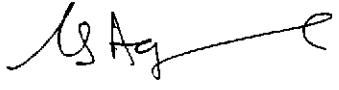
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3. The snag, however, is that having filed the application in this Tribunal and not succeeding, this Tribunal will adhere to the well-known principles of res-judicata and, therefore, the present application would not be maintainable. Accordingly, the present OA must fail and is dismissed.


(M P Singh)

Member (A)


(V S Aggarwal)

Chairman

/sunil/